

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.71/MP/2023**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking relief on account of Force Majeure and Change in Law events under the Power Purchase Agreements dated 22.12.2021 and 24.12.2021 executed between the Petitioner and Respondent No. 1 and Respondent No. 2 respectively.

Date of Hearing : **13.9.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondents : PTC India Limited and Anr.

Parties Present : Shri Amit Kapur, Advocate, MBPMPL  
Shri Akshat Jain, Advocate, MBPMPL  
Ms. Shefali Tripathi, Advocate, MBPMPL  
Shri Ravi Kishore, Advocate, PTCIL  
Shri Keshav Singh, Advocate, PTCIL  
Ms. Swapna Seshadri, Advocate, TPL  
Shri Harsha V Rao, Advocate, TPL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the reply of the Respondent No.2, Torrent Power Limited (TPL) has been received only on 11.9.2023. However, the Petitioner as such does not wish to file any rejoinder to the said reply. Learned counsel pointed out that the issue involved in the matter is brief and mainly revolves around the Articles 5.2.3 and 6 of the Agreement entered into between the parties.

2. Learned counsel for the Respondent No.2, TPL sought adjournment on the ground of non-availability of the arguing counsel.
3. Considering the request of the Respondent, TPL, the Commission adjourned the matter.
4. The Petition will be listed for hearing on **9.10.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

